

IN THE INCOME TAX APPELLATE TRIBUNAL, KOLKATA BENCH "SMC", KOLKATA

**BEFORE SHRI SONJOY SARMA, HON'BLE JUDICIAL MEMBER
AND SHRI GIRISH AGRAWAL, HON'BLE ACCOUNTANT MEMBER**

**ITA No.15/Kol/2023
Assessment Year: 2017-18**

Indivar Marketing Private Limited 25, Chinar Park, Flat 2F, Chinar Park, Kolkata-700157. PAN: AACCI 8193 B (Appellant)	vs	ITO, Ward-14(2), Kolkata (Respondent)
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Present for:

Appellant by : None

Respondent by : Smt. Ranu Biswas, Addl. CIT, SR. DR

Date of Hearing : 28.03.2023

Date of Pronouncement : 28.03.2023

ORDER

PER SONJOY SARMA, JM:

The present appeal has been preferred by the assessee against the order dated 06.12.2021 of National Faceless Appeal Centre, Delhi [NFAC] passed u/s 250 of the Income Tax Act [hereinafter referred to as the 'Act'].

2. In this case, the authorized representative of the assessee has filed a letter dated 27.03.2023 seeking permission of the bench to withdraw this appeal filed by the assessee. Since the ld. DR has no objection in this regard, the permission as sought by the assessee is granted and this appeal of the assessee is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 28.03.2023

Sd/-

**(GIRISH AGRAWAL)
ACCOUNTANT MEMBER**

Sd/-

**(SONJOY SARMA)
JUDICIAL MEMBER**

Kolkata, Dated: 28.03.2023
Biswajit, Sr. P.S.

Copy to:

1. The Appellant: Indivar Marketing Private Limited.
2. The Respondent: ITO, Ward-14(2), Kolkata.
3. The CIT, Concerned, Kolkata
4. The CIT (A) Concerned, Kolkata
5. The DR Concerned Bench.

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By Order

Assistant Registrar
ITAT, Kolkata Benches, Kolkata